

ITEM NO.44

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 9180/2024

(Arising out of impugned final judgment and order dated 01-03-2019 in CRLA No. 5291/2016 passed by the High Court Of Judicature At Allahabad)

BHOORA YADAV

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 22-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Akash Gupta, Adv.  
Mr. Abhay Kumar Tayal, AOR  
Ms. Kanishka Bhati, Adv.

For Respondent(s) Mr. Ankit Goel, AOR  
Mr. Sahil Patel, Adv.  
Ms. Vaishali Verma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Leave granted.

List for hearing on the prayer for interim relief on  
10.05.2024.

(KAPIL TANDON)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)